

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S . G . S H A H

Petition(s) for Special Leave to Appeal (Crl.) No(s).3303/2006

(From the judgment and order dated 11/08/2005 in CRLRP No.42/2000  
of The HIGH COURT OF DELHI AT N. DELHI)

MADAN LAL KAPOOR

Petitioner(s)

V E R S U S

RAJIV THAPAR & ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

Date: 08/02/2007 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Shree Pal Singh,Adv.

For Respondent(s)

Dr. (Mrs.) Vipin Gupta,Adv.

U P O N h e a r i n g c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g  
O R D E R

Petitioner may file Rejoinder Affidavit before 13th  
March, 2007.

Office is directed to verify the Counter Affidavit  
and rectify the disclosure about filing of Counter  
Affidavit by the concerned Respondents.

(S.G.SHAH)

Registrar